HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY FOURTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 616 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 24/04/2025 in the W.P.No.8486 of 2025. on the file of the High Court.

Between:

Edla Gandaiah, S/o Late Mallaiah, Aged about 68 years, Occ. Agriculture, R/o H.No.9-22, Beeramguda, Ameenpur Mandal, Sanga Reddy District.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Secretariat, Hyderabad.
2. The Chief Commissioner of Land Administration (CCLA), Telangana, Hyderabad.
3. The District Collector, Sangareddy, Sangareddy District.
4. The Revenue Divisional Officer, Sangareddy Division, Sangareddy District.
5. The Tahsildar, Ameenpur Mandal, Sangareddy District.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.5 not to interfere into the peaceful possession of the land of the petitioner to an extent of Ac.1.00 gts in Sy.No.993/18, which is situated at Ameenpur Village and Mandal, Sanga Reddy District, without issuing any notice and without following the due process of law pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI K.SAI TEJA FOR SRI RAPOLU BHASKAR
Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.616 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri K. Sai Teja, learned counsel represents Sri Rapolu Bhaskar, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. Learned counsel for the appellant submits that two writ petitions namely, W.P.Nos.7700 and 8486 of 2025 were decided by way of impugned common order dated 24.04.2025. However, the impugned common order shows that the learned Single Judge has only dealt with the relief claimed in W.P.No.7700 of 2025 but has not dealt with the relief claimed in W.P.No.8486 of 2025. Thus, the appellant may be permitted to file a review petition, along with stay application, for the decision in W.P.No.8486 of 2025.

3. The other side has no objection to this innocuous prayer.

4. Accordingly, this Writ Appeal is **disposed of** by reserving liberty to the appellant to seek review of the impugned common

order passed in W.P.No.8486 of 2025 and pray for stay by filing appropriate application. This Court has no doubt that if such review petition and stay application are filed, learned Single Judge will deal with the same in accordance with law. Liberty is also reserved to the appellant to mention the review petition for out of turn hearing before the learned Single Judge. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- P.Ch. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue Department, Secretariat Building, Secretariat, Hyderabad, State of Telangana.
2. The Chief Commissioner of Land Administration (CCLA), Telangana, Hyderabad.
3. The District Collector, Sangareddy, Sangareddy District.
4. The Revenue Divisional Officer, Sangareddy Division, Sangareddy District.
5. The Tahsildar, Ameenpur Mandal, Sangareddy District.
6. One CC to SRI RAPOLU BHASKAR, Advocate [OPUC]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
8. Two CD Copies

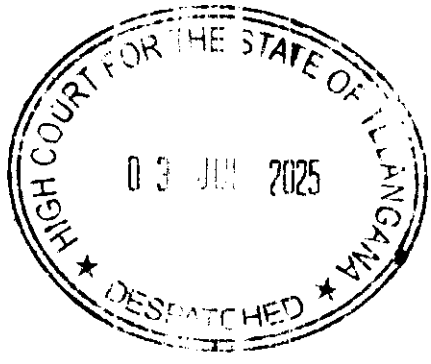
PSK.
GJP

HIGH COURT

DATED:24/06/2025

JUDGMENT

WA.No.616 of 2025



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

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